


**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI.**

Appeal No. 224/252/ND/2018

In the matter of:

Scoat Performance Coating Pvt. Ltd.
Vs.
Registrar of Companies


Appellant 
Respondent

SECTION: 252(1)

Order delivered on 04.07.2018

CORAM

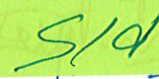
**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

 For the *Appellant*
For the Respondent
For Income Tax

Ms. Aman Priya, Proxy-counsel
Mr. Manish Raj, Company Prosecutor

ORDER

Learned proxy-counsel for the appellant seeks time to file the additional documents and states that the copy is served on yesterday. ROC has already filed reply. Income Tax Department to file reply within three weeks. Rejoinder within one week. All copies to be served in advance to the other side. For further consideration on 03.08.2018.


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh